

श्री सभापति : मैं ने इसी लिए कहा कि गवर्नमेंट एस० डी० मिश्र साहब के सजेसन को कंसीडर करेगी। मैं कोई डाइरेक्शन नहीं दे सकता क्योंकि मैंने तो सारे पेपर्स स्टडी नहीं किये हैं। आप लोगों ने किये हैं। गवर्नमेंट कंसीडर करेगी और जिस वक्त डिस्कशन होगा उस समय आप जो क्वेश्चन रोज करना चाहें कर सकेंगे।

श्री राजनारायण : अगर आप ने यही तरीका उचित समझा है कहने का तो हमें उस के लिए कोई एतराज नहीं है, मगर मैं समझता हूं कि आप यह कह ही रहे हैं कि वह दें।

SHRI JAGDISH CHANDRA DIKSHIT (Uttar Pradesh) : Sir, I have given notice of a No Day-Yet-Named Motion which is pending before you. Could that also be listed along with this, because it has been admitted by you ?

MR. CHAIRMAN : Now I suggest that the names of all those hon. Members who have given that motion will also be included in this. That will solve the problem.

#### PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE FORWARD CONTRACTS (REGULATIONS) ACT, 1952

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI K. V. RAGHUNATHA REDDY) : Sir, I beg to lay on the Table a copy each of the Ministry of Industrial Development, Internal Trade and Company Affairs (Department of Internal Trade) Notifications S.O. No. 4438 (in English) and S.O. No. 4439 (Hindi), dated the 1st November, 1969, issued under the Forward Contracts (Regulation) Act, 1952. [Placed in Library See No. LT-2174/69.]

EXTRACTS FROM ALL INDIA RADIO BULLETINS REGARDING THE NEWS ABOUT DEMONSTRATION OF SAMYUKTA SOCIALIST PARTY IN LUCKNOW

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : Sir,

I beg to lay on the Table Extracts from the relevant All India Radio Bulletins regarding the news about demonstration of Samyukta Socialist Party in Lucknow on November 25, 1969. [Placed in Library. See No. LT-2180/69]

#### MESSAGE FROM THE LOK SABHA

THE MOTOR VEHICLES (AMENDMENT) BILL, 1969

SECRETARY : Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha :—

"I am directed to inform Rajya Sabha that the Motor Vehicles (Amendment) Bill, 1968, which was passed by Rajya Sabha at its sitting held on the 19th December, 1968, has been passed by Lok Sabha at its sitting held on the 27th November, 1969, with the following amendments :—

##### Enacting Formulae

1. Page 1, line 1, for "Nineteenth" substitute "Twentieth".

##### Clause 1

2. Page 1, line 4, for "1968" substitute "1969".

##### Clause 5

3. Page 4, line 11, for "one year" substitute "six months".

##### Clause 9

4. Page 5, line 10, for "1968" substitute "1969".

5. Page 5, lines 18 and 19 omit "and the fee to be paid in respect thereof".

##### Clause 13

6. Page 6, line 15, after "agreement" insert "by the parties concerned".

##### Clause 17

7. Page 8, after line 29, insert "(n) to any transport vehicle while proceeding empty to any place for purpose of repair".

##### Clause 20

8. Page 9, line 29, for "five" substitute "two".

*Clause 23*

9. Page 10, line 38, after "seasons" insert "and the same is prominently marked on the vehicle".

*Clause 29*

10. Page 13, line 19, for "eight" substitute "sixteen".

*Clause 33*

11. Page 17, line 27, for "1968" substitute "1969".

*Clause 39*

12. Page 19, line 39, after "news-paper" insert "in regional language".

*Clause 80*

13. Page 43,—

(i) omit line 5,

(ii) after line 11, insert Tamil Nadu... TN, TM".

*Clause 82*

14. (i) Page 45, after Serial No. 12, after line 37, insert—

"13. Motor Vehicles (Madras Amendment) Act, 1957 (19 of 1957).... The whole".

(ii) Pages 45 and 46, Serial Nos. 13 to 34 may be renumbered as serial Nos. 4 to 35.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 121 of the Rules of Procedure and Conduct of Business in Lok Sabha with the request that the concurrence of Rajya Sabha in the said amendment be communicated to Lok Sabha."

Sir, I lay the Bill on the Table.

REFERENCE TO FAST BY SHRI AMRIT NAHATA, M.P., IN RAJASTHAN

SHRI A. G. KULKARNI (Maharashtra) : Sir, I call your attention and also the attention of the Government to the very serious situation arising out of the fast of our colleague, Mr. Amrit Nahata, M.P., in Jaisalmer.

MR. CHAIRMAN : Mr. Chandra Shekhar also wanted to mention this.

SHRI A. G. KULKARNI : As you know, Sir, the Government has stopped all the relief works there. I would request the Government to issue directions that

the relief works should be started and an assurance be given to Mr. Amrit Nahata so that he can break his fast. I would request, through you, Sir, the Prime Minister that she must take a very sympathetic view of the fast undertaken by our colleague, Mr. Amrit Nahata.

SHRI AKBAR ALI KHAN (Andhra Pradesh) : We all subscribe to what Mr. Kulkarni has submitted just now.

REFERENCE TO HUNGER STRIKE BY FIELD OFFICERS OF THE L.I.C.

SHRI A. P. CHATTERJEE (West Bengal) : Sir, I am rising to draw the attention of the House to a hunger strike which is being conducted today throughout India by the Field Officers of the LIC. Their demand is...

SHRI CHANDRA SHEKHAR (Uttar Pradesh) : On a point of order, Mr. Chairman, I want to know from you, twice or thrice I approached you to mention about the hunger strike of Mr. Amrit Nahata. Once when I approached you in the presence of Mr. S. N. Mishra, the hon. Member of the other House... (Interruptions)...of the other side...

SHRI BHUPESH GUPTA (West Bengal) : Mr. Chairman, it is other House.

SHRI CHANDRA SHEKHAR : ...you said, Mr. Chairman, that no mention about hunger strikes will be allowed. A colleague of ours is on hunger strike; he has been fasting for five days on a crucial question relating to famine and draught in Jaisalmer and Barmer Districts. Twice permission was refused to me. I seldom go to your Chamber to ask for permission. Twice you have rejected my request; under what rule ? How are you giving permission to these other Members and why is this discrimination ? May I know from you how am I disqualified to get your permission for raising such questions ? I am not Mr. Kulkarni or Mr. Bhupesh Gupta but I am as good a Member of this House as anybody else. I have never been in the habit of approaching you but I felt very much on this issue and you told me point blank that no such question should be raised in the House. But now I see Mr. Chatterjee is mentioning about the hunger strike by the employees of the LIC; my friend Mr. Rajnarain will perhaps rise about Mr. Ajoy Mukherjee. I am not allowed to rise